

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

21.

C.P.(IB)/1074(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.10.2022

NAME OF THE PARTIES:

Shivshankar Subhkaran Mishra

Vs

Maruti Innox (India) Private Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Counsel for the Operational Creditor present. Mr. Kunal P. Vaishnav, Ld.
Counsel for the Corporate Debtor present.
2. The Counsel for the Corporate Debtor submits that the claim of the Petitioner is below the threshold limit as the Petition is filed after the Notification of the Ministry of Corporate Affairs, Govt. of India, hence, Petition is not maintainable.
3. In view of the above, the Petition is **dismissed** as not maintainable on the ground that the claim amount is below threshold limit. However, liberty is given to the Operational Creditor to file a fresh Petition after the result of the Apex Court or in any other appropriate Forum.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)